

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
'GREEN SHIELD ENTERPRISES PRIVATE LIMITED'**

| <b>RELEVANT PARTICULARS</b> |   |  |
|-----------------------------|---|--|
| 1.                          | Name of corporate debtor  | Green Shield Enterprises Private Limited   |
| 2.                          | Date of incorporation of corporate debtor   | 14.07.2008   |
| 3.                          | Authority under which corporate debtor is incorporated / registered   | Registrar of Companies, Mumbai (under Companies Act, 1956)   |
| 4.                          | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U74900MH2008PTC184619  |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor  | Room No. 5, Hetal Apartment, N.S. Road, Mulund West, Mumbai, Maharashtra – 400080 (India)  |
| 6.                          | Insolvency commencement date in respect of corporate debtor   | 28.01.2025 (Order dated 07.01.2025 passed by Hon'ble NCLT, Mumbai Bench, received on 28.01.2025)   |
| 7.                          | Estimated date of closure of insolvency resolution process  | 27.07.2025 (180 days from the date of commencement of the Corporate Insolvency Resolution Process i.e. from 28.01.2025)  |
| 8.                          | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Nidhi Amit Poddar<br>Regn. No.: IBBI/IPA-001/IP-P-02829/2023-2024/14381  |
| 9.                          | Address and e-mail of the interim resolution professional, as registered with the Board   | Address: 7, Akshat, Vijay Nagar, Katol Road, Near Durga Mata Mandir, Nagpur-440013 (MH).<br>E-mail Id: nidhipoddar.ip@gmail.com  |
| 10.                         | Address and e-mail to be used for correspondence with the interim resolution professional   | Address: 3 <sup>rd</sup> Floor, Meera Apartments, Above Durva Restaurant, Opp. Yeshwant Stadium, Dhantoli, Nagpur - 440 012 (MH).<br>E-mail Id: cirp.gsepl@gmail.com   |
| 11.                         | Last date for submission of claims  | 11.02.2025 (14 days from date of receipt of order by Interim Resolution Professional i.e. 28.01.2025)  |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable   |
| 13.                         | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable   |
| 14.                         | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | (a) Web Link:<br><a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a><br>(forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)<br>(b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of “**GREEN SHIELD ENTERPRISES PRIVATE LIMITED**” on **28.01.2025** (Order dated 07.01.2025 passed by Hon’ble NCLT, Mumbai Bench, received on 28.01.2025).

The creditors of **Green Shield Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before 11.02.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Date: January 30, 2025**

**Place: Mumbai**



**Nidhi A. Poddar**  
**Interim Resolution Professional**

